

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SWASTISH ENTERPRISES LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	SWASTISH ENTERPRISES LIMITED
2.	Date of incorporation of corporate debtor	08/01/2018
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2018PLC303800
5.	Address of the registered office and principal office (if any) of corporate debtor	8, Vijaykiran Appartment, Tidke Colony, Nashik – 422002 (MH)
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 04/07/2024 Order received on 09/07/2024
7.	Estimated date of closure of insolvency resolution process	05/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Harshad Shamkant Deshpande Registration No- IBBI/IPA-001/IP-P-00166/2017-18/10335
9.	Address and e-mail of the interim resolution professional, as registered with the Board	403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411038. Email Id: harshad_de@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>CMA Harshad Deshpande</b> 403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411038. Email Id: <a href="mailto:cirp.swastish@gmail.com">cirp.swastish@gmail.com</a>
11.	Last date for submission of claims	23/07/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: As mentioned against entry no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Swastish Enterprises Limited** on **04/07/2024**.

The creditors of **Swastish Enterprises Limited** are hereby called upon to submit their claims with proof on or before **23/07/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date – 11/07/2024  
Place - Pune

**Sd/-**  
CMA Harshad Deshpande  
Interim Resolution Professional of Swastish Enterprises Limited  
IBBI/IPA-001/IP-P-00166/2017-18/10335  
AA1/10335/02/211224/106686 (valid till 22<sup>nd</sup> Dec 2024)  
Process mail ID: [cirp.swastish@gmail.com](mailto:cirp.swastish@gmail.com)  
Reg. Address: 403, Kumar Millennium, Shivatirtha Nagar Kaman,  
Opp. Krishna Hospital, Paud Road, Kothrud, Pune – 411 038  
Reg. Email ID: harshad\_de@hotmail.com

**SICOM LIMITED**  
 Registered Office: Solitaire Corporate Park, Building No. 4, Chakala, Andheri (East) Mumbai - 400 093, Tel No. : (022) 66572700, Website: www.sicomindia.com

**CORRIGENDUM**  
 Corrigendum to the Advertisement published on 23<sup>rd</sup> April 2024 and Corrigendum on 23<sup>rd</sup> May 2024 and 14<sup>th</sup> June 2024 in "Financial Express", Mumbai Edition Inviting Expression of Interest (EOI) for Sale of Financial Assets (Non-Performing Assets) of "SICOM Ltd."  
**"The last date of Submission of Offer along with Earnest Money Deposit (EMD) is extended till 23<sup>rd</sup> July 2024 on or before 4.00 PM."**  
 The loan accounts for which the offers received have been removed from the list of loan accounts. The interested parties may refer to our Bid document uploaded on our website for the loan accounts available for sale.  
 All other terms and conditions of the above referred advertisement shall remain unchanged.  
 Place - Mumbai  
 Date - 11<sup>th</sup> July 2024  
 Authorised Officer, SICOM Ltd.

**NOTICE**  
 Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of shares	Face value	Distinctive nos. From	To
U0003682	UTTAM MUKERJI & JAYANTI MUKERJI	1280	Rs./share	28235411	28236690

Name of Shareholder(s)-  
**UTTAM MUKERJI & JAYANTI MUKERJI**  
 Name and Registered office address of Company :-  
**THE INDIAN HOTELS COMPANY LIMITED,**  
 Mandlik House, Mandlik Road, Mumbai, Maharashtra 400 001 India  
 Dated: 10-07-2024

**Public Notice**  
**TO WHOMSOEVER IT MAY CONCERN**  
 This is to inform the General Public that following share certificate of (name of Company) ACC Limited having its Registered Office at - Adani Corporate House, Shantigram Near Vaishnodevi Circle, S. G. Highway, Ahmedabad, Gujarat, 382421.  
 Registered in the name of the - **Abdus Samad Gaffoor** Following Shareholder(s) have been test by them.

Sr. No.	Name of the Shareholder/s	Folio No.	Certificate No.	Distinctive Number/s	Total Number of Shares & Face Value
1.	Abdus Samad Gaffoor	A00035210	490834	1381 - 2070	690 Equity Shares in 10/- Paid Up

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.  
 Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents KFin Technologies Ltd, Karvy Selenium, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Seelilingampally Mandal, Hyderabad, Telangana, 500032 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate(s).  
 Place: Mumbai  
 Date: 11.07.2024  
 Abdus Samad Gaffoor  
 Name of Shareholder

**Online Gold Auction Notice**  
 Whereas the authorized officer of CANARA BANK, MUMBAI BYCULLA II issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://regold.auctiontiger.net> on 19-07-2024 at 12:00PM to 03:00PM

Sr. No	Borrower - LMT	Gross Weight & Net Weight	Date of Inspection & EMD	EMD account details
1.	Sant. Lata P Solanki	30.00 gm & 24 gm	18.07.2024 & Rs.25000/-	Canara Bank Byculla II A/c No. 2092724334 IFSC : CNRB0015029

Please contact 6352634523 / 9023724780/ 9115366180 for more information. Visit <https://regold.auctiontiger.net> for detailed terms & conditions.  
 Sd/- Manager, Canara Bank

**NOTICE** is hereby given that the Certificate(s) for Equity Shares No. 1140 of **LARSEN & TURBO LTD.** Having its Registered Office at L&T House, N.M. Marg, Ballard Estate, Mumbai, Maharashtra-400001. Standing in the name(s) of **ABRAHAM CHACKO** has/have been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents **KFIN TECHNOLOGIES LTD.,** Selenium Tower B, Plot 31-32, Gachibowli, financial district, Hyderabad-500032 within **One month** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate(s).

Folio No.	Certi Nos.	No. of Shares	Distinctive Nos.
AB6848	482575	450	682879978-622880427
	1352699	675	1395393380-139539405
	286135	3	
	397498	6	
	484154	6	
		1140	

Name of Share Holder(s) :-  
**ABRAHAM CHACKO**  
 Place: Mumbai  
 Date: 11/07/2024

**THE COSMOS CO-OP BANK LTD**  
 Recovery & Write-off Department Region-II  
 Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai 400 028. Phone No. 022- 68476012/5758

**CORRIGENDUM**  
 Ref No.Cos/Rec/Parsh Textiles/317/2024-25 Date : 09.07.2024 To,  
 1. M/s. Parsh Textiles  
 A Proprietary firm Through its Sole Proprietor  
 Mr. Parshkumar Jayantilal Gudhka  
 Flat No. 002, Building No. 20/A, Jain Society, Ashok Nagar, Opp. Jain Temple, Bhiwandi, Thane 421302  
 2. Mrs. Jaswantiben Jayantilal Gudhka  
 Flat No. 002, Building No. 20/A, Jain Society, Ashok Nagar, Opp. Jain Temple, Bhiwandi, Thane 421302  
 3. Mr. Jayantilal Govindji Gudhka / Shah  
 Flat No. 002, Building No. 20/A, Jain Society, Ashok Nagar, Opp. Jain Temple, Bhiwandi, Thane 421302

Sir/Madam,  
 Re.: Corrigendum to our Demand Notice issued under Section 13(2) of SARFAESI Act, 2002 dated 11.02.2022 addressed to you by RPAD/ Hand Delivery  
 Sub: Flat No. 2, admeasuring at about 360 sq.ft. (built up) i.e. 33.45 sq.mtrs situated at Ground Floor, of A Wing, of Ashok Nagar Building, Ashok Nagar, Kalyan Road, Taluka Bhiwandi, within the Registration District and Sub-District of Thane and within the limits of Bhiwandi - Nijampur Municipal Corporation together with proportionate share in the land under the building with rights to enjoy common areas and facilities appurtenant to the said flat and with a right of easements and parking available to the said flats and also the Share Certificate and membership attached to the said flat.  
 Please refer to our Demand Notice bearing Ref No. COS/REC/Parsh Textiles/471/2021-2022 dated 11.02.2022 issued under Section 13(2) of SARFAESI Act, 2002 and received by You No.1 to 3. In the said Demand Notice, area of the aforesaid flat has been inadvertently mentioned as 360 sq.ft. (built up) i.e. 33.45 sq.mtrs instead of area is 815.00 sq.ft. (built up) which a correct area as per the title deeds which are deposited with us while creating mortgage securities. Hence, you are requested to read the area of the said flat No. 02 as an area admeasuring at about 815.00 sq.ft. (built up) as detailed in the schedule written here below and not 360 sq.ft. (built up) i.e. 33.45 sq.mtrs as detailed in the said 13(2) Notice and subsequent notice issued for sale of the same under the provisions of Section Interest (Enforcement) Rule, 2002. The remaining contents of the said Demand Notice dated 11.02.2022 received by each of you will remain unchanged.

**SCHEDULE OF THE PROPERTY**  
 All that piece and parcel of Flat No. 02, admeasuring at about 815.00 sq.ft. (built up), situated at Ground Floor, of A Wing, of Ashok Nagar Building, Ashok Nagar, Kalyan Road, Taluka Bhiwandi, within the Registration District and Sub-District of Thane and within the limits of Bhiwandi - Nijampur Municipal Corporation together with proportionate share in the land under the building with rights to enjoy common areas and facilities appurtenant to the said flat and with a right of easements and parking available to the said flats and also the Share Certificate and membership attached to the said flat.  
 Thanking you,  
 Authorised Officer,  
 The Cosmos Co-operative Bank Ltd.

**FORM A**  
**Public Announcement**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtors) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SWASTISH ENTERPRISES LIMITED

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	SWASTISH ENTERPRISES LIMITED
2. Date of Incorporation of Corporate Debtor	08/01/2018
3. Authority under which Corporate Debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U74999MH2018PLC303800
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	8, Vijaykiran Apartment, Tidke Colony, Nashik - 422002 (MH)
6. Insolvency Commencement Date in respect of Corporate Debtor	Order dated: 04/07/2024 Order received on 09/07/2024
7. Estimated date of closure of Insolvency Resolution Process	05/01/2025
8. Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	CMA Harshad Shamkant Deshpande Registration No. IBBI/PA-001/IP-P-00166/2017-18/10335
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board.	403, Kumar Milennium, Shivathirra Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411038. Email Id: harshad_de@hotmail.com
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	CMA Harshad Deshpande 403, Kumar Milennium, Shivathirra Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411038. Email Id: cirp.swastish@gmail.com
11. Last date for submission of claims	23/07/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	WebLink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: As mentioned against entry no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Swastish Enterprises Limited on 04/07/2024.  
 The creditors of Swastish Enterprises Limited are hereby called upon to submit their claims with proof on or before 23/07/2024 to the interim resolution professional at the address mentioned against entry No. 10.  
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
 Submission of false or misleading proof of claims shall attract penalties.  
 Sd/-  
 CMA Harshad Deshpande  
 Interim Resolution Professional of Swastish Enterprises Limited  
 IBBI/PA-001/IP-P-00166/2017-18/10335  
 AA1/10335/02/21/224/106686 (valid till 22nd Dec 2024)  
 Process mail ID: cirp.swastish@gmail.com  
 Reg. Address: 403, Kumar Milennium, Shivathirra Nagar Kaman, Opp. Krishna Hospital, Paud Road, Kothrud, Pune - 411 038  
 Reg. Email ID: harshad\_de@hotmail.com

**PANAMA PETROCHEM LIMITED**  
 Regd. Office : Plot No.3303,GIDC Estate, Ankleshwar,Gujarat-393002  
 Corp. Office : 401, Aza House,24 Turner Road, Bandra (W),Mumbai,Maharashtra-400050  
 Website : www.panamapetro.com  
 CIN No. :L23209GJ1982PLC005062  
 Phone:91-22-42177777,E-mail:cs@panamapetro.com

**Notice**  
 (For transfer of equity shares of the company to Investor Education and Protection Fund (IEPF) Demat Account)  
 This notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") notified by the Ministry of Corporate Affairs.  
 The Rules, inter alia, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more, in the IEPF demat account.  
 Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually whose shares are liable to be transferred to the IEPF demat account under the said Rules for taking appropriate action.  
 The Company has also uploaded details of such shareholders and shares due for transfer to the IEPF demat account on its website [www.panamapetro.com](http://www.panamapetro.com). Shareholders are requested to refer to <http://www.panamapetro.com/amount-pending-transfer-to-iefp/> to verify the details of uncashed dividends and the shares liable to be transferred to the IEPF demat account. Shareholders may note that both the unclaimed dividend and corresponding shares transferred to the IEPF Authority/suspense account including all benefits accruing on such shares, if any, can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.  
 Concerned shareholders holding shares in physical form and whose shares are liable to be transferred to the IEPF demat account, may note that the Company would be issuing duplicate share certificate(s) in lieu of the original held by them for the purpose of transfer of shares to the IEPF demat account as per the Rules and upon such action, the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case shares are held in dematerialized form and are liable to be transferred, the Company will give Delivery Instruction Slip to the Depository Participant(s) as may be identified by the IEPF Authority, for transfer of shares in favour of IEPF demat account.  
 The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of shares to the IEPF demat account pursuant to the Rules.  
 Notice is hereby given to all such shareholders to make an application to our Registrar and Share Transfer Agents, M/s. Bigshare Services Private Limited with a request to claim the unclaimed dividend/shares. In case no valid claim is received from the concerned shareholders by October 24, 2024, the Company shall with a view to adhering with the requirements of the Rules, transfer the shares to the IEPF demat account as per the procedure set out in the Rules. No claim shall lie against the Company in respect of such unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules.  
 For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, M/s. Bigshare Services Private Limited, Office No: S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road Andheri-East, Mumbai - 400093. Tel: 022 62638200/222, email id: investor@bigshareonline.com

By order of the Board  
**For PANAMA PETROCHEM LIMITED**  
 Sd/-  
 Gayatri Sharma  
 Company Secretary & Compliance Officer  
 Place : Mumbai  
 Date : July 10, 2024

**NOTICE TO WHOMSOEVER IT MAY CONCERN**  
 This is to inform the General Public that following Share Certificate(s) of **ALKYL AMINES CHEMICALS LTD.** having Registered Office at 401-407, Plot No. 10, Nirmam Vyapar Kendra, Pedestrian Path, Sector 17, Vashi, Navi Mumbai, Thane, Maharashtra 400703. Registered in the name(s) of the following Shareholder(s) has/have been lost by them.

Name of Shareholder	Folio No.	Certi Nos.	Distinctive Nos.	No. of Shares
ABRAHAM CHACKO	01812	531	19749973-19750168	196
	01769	521	19748281-19749284	1004

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.  
 Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents **Link Intime India Private Limited,** 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhro (W) Mumbai-400083 TEL: 022 49186270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate(s).  
 Name of Legal Claimant :-  
**ABRAHAM CHACKO**  
 Place: Mumbai  
 Date: 11/07/2024

**Comlin KOKUYO**  
**KOKUYO CAMLIN LIMITED**  
 CIN: L24223MH1946PLC005434  
 Regd. Office: 48/2, Hilton House, Central Road, MIDC, Andheri (E), Mumbai - 400 093  
 Tel: 91-022-66557000 Fax: 91-022-28366579  
 E-mail: investorrelations@kokuyocamlin.com Website: www.kokuyocamlin.com

**NOTICE**  
 Notice is hereby given that the 77<sup>th</sup> Annual General Meeting ('AGM') of the Company will be held through Video Conference (VC) / Other Audio Visual Means (OAVM) on Tuesday, 6<sup>th</sup> August, 2024 at 11:00 a.m. (IST) to transact the businesses as set out in the Notice of the AGM. The venue for the meeting shall be deemed to be the Registered Office of the Company.  
 In compliance with the Circular No. 14/2020 dated 8<sup>th</sup> April, 2020, Circular No. 17/2020 dated 13<sup>th</sup> April, 2020, Circular No. 20/2020 dated 5<sup>th</sup> May, 2020 and subsequent circulars issued in this regard, the latest being Circular No. 9/2023 dated 25<sup>th</sup> September, 2023 issued by the Ministry of Corporate Affairs (hereinafter collectively referred to as 'MCA Circulars'), and Circular No. SEBI/HO/CFD/CMR1/CIR/P/2020/79 dated 12<sup>th</sup> May, 2020 and subsequent circulars issued in this regard, the latest being Circular No. SEBI/HO/CFD/CFD-PoD-2/IP/CIR/2023/167 dated 7<sup>th</sup> October, 2023 (collectively referred to as 'SEBI Circulars'), the Notice of the AGM along with Annual Report including Audited Financial Statements for the financial year 2023-24 has been sent in electronic mode to the Members whose email addresses are registered with the Company or Registrar and Transfer Agent (RTA) or the Depository Participant(s) (DPs) on Wednesday, 10<sup>th</sup> July, 2024.  
 The copy of Annual Report along with the Notice of the AGM is available on the Company's website [www.kokuyocamlin.com](http://www.kokuyocamlin.com), website of the Stock Exchanges i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and the National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and on the website of National Securities Depository Limited (NSDL) at [www.evoting.nsdl.com](http://www.evoting.nsdl.com)  
 The documents pertaining to the items of businesses to be transacted in the AGM shall be available on the Company's website/ at the registered office during business hours upto the date of ensuing AGM for inspection.  
 Pursuant to provisions of Section 108 of the Companies Act, 2013 ('the Act'), read with the Companies (Management and Administration) Rules, 2014 and amendments thereof and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, the Company is pleased to provide the facility for e-voting to its shareholders, to enable them to cast their votes on the resolutions proposed to be passed at the AGM by electronic means, using remote e-voting system.  
 The Company has engaged the services of NSDL, for providing the e-voting facility to the Shareholders. The procedure/instructions for e-voting are provided in the Notice of the AGM. Members can also refer "e-voting" user manual available in the download section of the e-voting website of NSDL [www.evoting.nsdl.com](http://www.evoting.nsdl.com). Members holding shares either in physical or dematerialized form as on cut-off date i.e. Tuesday, 30<sup>th</sup> July, 2024 can cast their vote electronically through electronic voting system of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com)  
 The remote e-voting period will commence from Saturday, 3<sup>rd</sup> August, 2024 (9:00 a.m.) and will end on Monday, 5<sup>th</sup> August, 2024 (5:00 p.m.). The remote e-voting module shall be disabled for voting thereafter by NSDL. Once the vote on a resolution is cast by the Member, such Member shall not be allowed to change it subsequently.  
 Members who have acquired shares after sending the Annual report through electronic means and before the cut-off date may obtain the USER ID and Password by sending request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if he/she is already registered with NSDL for remote e-voting, then he/she can use his/her existing User ID and password to cast the vote.  
 Members are being provided with a facility to attend the AGM through VC/OAVM through the NSDL e-voting system. The instructions for attending the AGM through VC/OAVM are provided in the Notice of the AGM.  
 Members attending the AGM, who have not cast their vote by remote e-voting before the AGM shall be eligible to cast their vote through remote e-voting during the AGM. Members who have voted through remote e-voting before the AGM, shall be eligible to attend the AGM. However, they shall not be eligible to vote during the meeting.  
 Members who need assistance before or during the AGM, can contact NSDL at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or 1800 1020 990 and 022 48867000 or contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in).  
 NOTICE is also given under Section 91 of the Act that the Register of Members and share transfer books will remain closed on all days from Wednesday, 31<sup>st</sup> July, 2024 to Tuesday, 6<sup>th</sup> August, 2024 (both days inclusive), for the purpose of AGM and dividend.  
**FOR KOKUYO CAMLIN LIMITED**  
 Sd/-  
**VIPUL BHAI**  
**COMPANY SECRETARY & COMPLIANCE OFFICER**  
**MEMBERSHIP NO. 44964**  
 Place : Mumbai  
 Date : 11<sup>th</sup> July, 2024

**NOTICE OF LOSS OF SHARE CERTIFICATE**  
 NOTICE is hereby given that the below mentioned Share Certificates issued by M/s. SHIRIRAM FINANCE LTD., in our name been lost / misplaced.

Folio No.	Certificate Nos.	Distinctive Nos.	No. of Shares
57320	112886	4818976 /9025	50
	112889	4819126/175	50
	289972 / 75	12626026/225	200
	309660 / 61	13346038/97	60
	309958	13358728/47	20
	34740	1461026/75	50
	369147 / 49	18241746/865	120
	369697	18267126/166	40
	471451 / 53	273110486/605	120
	472091	27333666/905	40
	74740	3186026/75	50

Due notice thereof has been given to the Company and We have applied to the Company for the issue of Duplicate Share Certificates.  
 The public is hereby warned against purchasing or dealing in any way with the above Share Certificates. Any person who has any claim in respect of the said Share Certificate(s) should lodge such claim with Shiriram Finance Limited, Sri Tower, 14 A South Phase, Industrial Estate, Guindy, Chennai-600032. Or its share transfer agents, Integrated Registry Management Services Private Limited, "Kences Towers" 2nd Floor, No. 1 Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017 within 15 days of publication of this notice, else the Company will proceed to issue duplicate share certificates without further intimation.  
 Share Holders Name and Address:  
**Chandrababha Amratlal Dalal, and Rupa Bhadesh Shah**  
 65, Sneh Smmul Society,  
 Adajan Paliya, Rander Road, Surat 395009 Gujarat  
 Place: Mumbai  
 Date: 11/07/2024

**Datamatics Global Services Limited**  
 Regd. Off: Knowledge Centre, Plot No. 58, Street No. 17, MIDC, Andheri (E), Mumbai 400 093.  
 Tel: +91-22-61020000 / Fax: +91-22-28343669 / CIN: L72200MH1987PLC045205  
 Website: [www.datamatics.com](http://www.datamatics.com) | Email: [investors@datamatics.com](mailto:investors@datamatics.com)

**NOTICE OF THE 36<sup>th</sup> ANNUAL GENERAL MEETING AND INFORMATION ABOUT E-VOTING**  
 NOTICE is hereby given that the 36<sup>th</sup> Annual General Meeting ('AGM') of the Members of Datamatics Global Services Limited ('the Company') will be held on Thursday, August 01, 2024 at 02.30 P.M. (IST) through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) facility, without physical presence of members at a common venue, to transact the businesses as set out in the Notice of the AGM in compliance with the applicable provisions of the Companies Act, 2013 ('the Act'), and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') read with MCA General Circular No.14/2020 (dated April 8, 2020), 17/2020 (dated April 13, 2020), 20/2020 (dated May 5, 2020) and subsequent circulars issued in this regard, the latest being 09/2023 (dated September 25, 2023), issued by the Ministry of Corporate Affairs ('MCA Circulars') and SEBI/HO/CFD/CFD-PoD-2/IP/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (hereinafter referred to as 'SEBI Circulars').  
 In compliance with the said MCA Circulars read with the SEBI Circular, Electronic copies of the Notice of AGM along with Annual Report for the financial year ended on March 31, 2024 have been sent on July 10, 2024 only through e-mail to all those members whose name appear in the Register of Members or list of Beneficial Owners as on Friday, July 25, 2024 and whose e-mail addresses are registered with the Company or their respective Depository Participant(s). The Notice of AGM and the Annual Report are made available on the Company's website at [www.datamatics.com](http://www.datamatics.com) and can also be accessed on the website of the Stock Exchanges i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and the remote e-voting website of National Securities Depository Limited (NSDL) at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). The requirement of sending physical copies of Notice of AGM along with the Annual Report has been dispensed with vide MCA Circulars and SEBI Circular and hence no physical copy of the same will be provided.  
 Members may attend the AGM through VC/OAVM facility on link made available by NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) by using their remote e-voting login credentials. The detailed procedure for joining the AGM through VC/OAVM facility is provided in the Notice of the AGM.  
 In Compliance with the provisions of Section 108 of the Act and the Rules made thereunder read with Regulation 44 of the SEBI Listing Regulations, members are provided with a facility to cast their vote on all resolutions as set forth in the AGM Notice, using electronic voting system from any place prior to the AGM (remote e-voting) as well as e-voting during the AGM. The Company has engaged the NSDL to provide the facility of (remote e-voting) as well as e-voting during the AGM through NSDL e-voting system at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). The schedule of commencement and end of remote e-voting facility is as under:

Particulars	Remote e-voting prior to the AGM
Commencement of e-voting	09.00 A.M. (IST) on Monday, July 29, 2024.
End of e-voting	05.00 P.M. (IST) on Wednesday, July 31, 2024.
Electronic Voting Event Number (EVEN)	128839
Web-link of e-voting facility	<a href="http://www.evoting.nsdl.com">www.evoting.nsdl.com</a>

The remote e-voting module shall be disabled after the end of remote e-voting period as mentioned above. The detailed instructions for remote e-voting at the AGM and joining of AGM are given in the Notice of the AGM.  
 The Company has appointed Mr. Swapneel Vinod Patel, Practising Company Secretary and Partner of Shah Patel & Associates (Membership No. AA1106/Certificate of Practice No. 15628) as the Scrutinizer to scrutinize the voting during the AGM and remote e-voting process in a fair and transparent manner. The Members may please note that:  
 1. Any person who acquires shares of the Company and become member of the Company after sending of the Notice of AGM and holding shares as on cut-off date may obtain the Login ID and Password to cast vote electronically, by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if a person is already registered with NSDL for e-voting, then existing User ID and Password can be used to cast vote electronically.  
 2. The facility for e-voting shall also be made available during the AGM and the members attending the AGM, who have not already cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the AGM. Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM electronically, but shall not be entitled to vote at the AGM.  
 3. The person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on cut-off date i.e. Thursday, July 25, 2024 only shall be entitled to avail the facility of remote e-voting / e-voting during the AGM.  
 4. In terms of SEBI circular dated November 9, 2020 for e-voting facility provided by Listed Companies, individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Shareholders are required to update their mobile number and email ID correctly in their demat account in order to access e-voting facility.  
 5. The procedure of electronic voting is provided in the Notice of the AGM. In case of any queries or issues regarding attending AGM and e-voting, you may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Downloads section at <http://www.evoting.nsdl.com> or call on toll-free no.: 022-4886 7000 and 022 - 2499 7000 or send a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in)

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**NOTICE**  
 Notice is hereby given that the 77<sup>th</sup> Annual General Meeting ('AGM') of the Company will be held through Video Conference (VC) / Other Audio Visual Means (OAVM) on Tuesday, 6<sup>th</sup> August, 2024 at 11:00 a.m. (IST) to transact the businesses as set out in the Notice of the AGM. The venue for the meeting shall be deemed to be the Registered Office of the Company.  
 In compliance with the Circular No. 14/2020 dated 8<sup>th</sup> April, 2020, Circular No. 17/2020 dated 13<sup>th</sup> April, 2020, Circular No. 20/2020 dated 5<sup>th</sup> May, 2020 and subsequent circulars issued in this regard, the latest being Circular No. 9/2023 dated 25<sup>th</sup> September, 2023 issued by the Ministry of Corporate Affairs (hereinafter collectively referred to as 'MCA Circulars'), and Circular No. SEBI/HO/CFD/CMR1/CIR/P/2020/79 dated 12<sup>th</sup> May, 2020 and subsequent circulars issued in this regard, the latest being Circular No. SEBI/HO/CFD/CFD-PoD-2/IP/CIR/2023/167 dated 7<sup>th</sup> October, 2023 (collectively referred to as 'SEBI Circulars'), the Notice of the AGM along with Annual Report including Audited Financial Statements for the financial year 2023-24 has been sent in electronic mode to the Members whose email addresses are registered with the Company or Registrar and Transfer Agent (RTA) or the Depository Participant(s) (DPs) on Wednesday, 10<sup>th</sup> July, 2024.  
 The copy of Annual Report along with the Notice of the AGM is available on the Company's website [www.kokuyocamlin.com](http://www.kokuyocamlin.com), website of the Stock Exchanges i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and the National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and on the website of National Securities Depository Limited (NSDL) at [www.evoting.nsdl.com](http://www.evoting.nsdl.com)  
 The documents pertaining to the items of businesses

